

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) :**

(a) No, Sir.

(b) Does not arise.

#### Foreign Companies

6788. **SHRI K. M. MADHUKAR :**  
Will the Minister of FINANCE be pleased to state :

(a) the names of the foreign companies which have not reduced their foreign equity yet under Section 28 of the Foreign Exchange Regulation Act; and

(b) what action has been taken against these firms to enforce the rules and regulations passed by Government ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) :** (a) and (b) Presumably the Hon'ble Member is referring to Section 29 of the Foreign Exchange Regulation Act, 1973. The question of reduction of foreign equity in foreign controlled companies will arise in cases, where the existing foreign equity participation is in excess of the limits indicated in the guidelines issued by the Government for administration of Section 29 and after decision in accordance with the guidelines has been communicated by the Reserve Bank of India to the company concerned. If any of the companies fail to comply with the decision of the Reserve Bank of India, suitable action under the provisions of the Foreign Exchange Regulation Act, 1973 will be taken. Such an eventuality has not occurred so far.

#### Difficulties in Import of Fertilizers from Russia and Poland

6789. **SHRI PRABODH CHANDRA :**  
**SHRI M. RAM GOPAL REDDY :**

Will the Minister of COMMERCE be pleased to state :

(a) whether Government are facing some difficulty in the import of fertilizers from USSR and Poland; and

(b) if so, the broad features thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) :**  
(a) No, Sir.

(b) Does not arise.

#### Cases Registered for Inter-State Smuggling of Liquor

6790. **SHRI G. Y. KRISHNAN :**  
Will the Minister of FINANCE be pleased to state :

(a) the number of cases of inter-State smuggling of liquor registered with Government during the last year, State-wise; and

(b) what Steps Government have taken to check this smuggling ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) :** (a) and (b) The information is being collected from the State Governments and will be laid on the Table of the House.

#### Women employees in Public Sector Undertakings

6791. **SHRI MADHU LIMAYE :**  
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that in formulating the recruitment policies the public sector industries have completely neglected the interests and claims of women;

(b) what is the proportion of the women workers/employees to the total working force employed in public sector industries under the Government of India; and

(c) the steps which Government propose to take to provide more opportunities to women for gainful employment in the public sector undertakings ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) :** (a) The Constitution of India prohibits discrimination against any citizen on grounds, *inter alia*, of sex.

(b) According to a recent study, women workers constituted about 8% of the total number in the public sector.

(c) The various facilities provided by the Vocational Guidance and Employment Counselling Services in India are equally available to women workers. Similarly Vocational Training facilities are also available to men and women workers on an equal footing. As regards placement of women workers, certain special measures, like separate registration records are adopted so as to provide

them better placement facilities. Women applicants are considered not only for vacancies especially notified for them but for all vacancies for which they are eligible.

#### Re-employment of Top Officials of Public Sector Undertakings

6792. SHRI VASANT SAIHE : Will the Minister of FINANCE be pleased to state :

(a) whether Government have reviewed the policy regarding re-employment of superannuated persons or grant of extension after superannuation in respect of top level officers in Public Sector Undertakings; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) Government have decided that fresh appointment of superannuated persons to Top Posts in Public Enterprises should be done only in exceptional circumstances. This applies to extension of appointment beyond the age of superannuation also.

#### Non-Supply of raw materials by State Trading Corporation

6793. SHRI D. D. DESAI :  
SHRI P. GANGADEB :  
SHRI SHRIKISHAN MODI:

Will the Minister of COMMERCE be pleased to state :

(a) whether the woollen textiles and yarn industry has not been supplied with raw materials by the State Trading Corporation at competitive prices;

(b) if so, whether his Ministry feels that it can get the raw material itself from the overseas markets at much lower rates;

(c) whether any steps have been taken by his Ministry in this regard; and

(d) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) State Trading Corporation obtains offers from foreign suppliers against tenders received from Indian buyers.

Acceptance of the price offered is obtained from the Indian buyer before orders are placed by the State Trading Corporation with the foreign supplier. However, on account of rapid decline in prices of wool certain past contracts which were placed with the earlier concurrence of the users had run into difficulties which have largely been sorted out by the offer of suitable concessions by the State Trading Corporation to the Indian buyers.

(b) No, Sir.

(c) and (d) In the Import Policy for Registered exporters for 1975-76, it has been provided that in respect of raw wool, exporters will be given letters of authority to the full extent of their import replenishment; it has also been provided that in respect of items for which release orders are issued and the canalising agency is unable to supply the material within six months, the exporter will be free to ask for a letter of authority to make direct import.

#### Price payable to N.M.D.C. by M.M.T.C.

6794. SHRI PRABODH CHANDRA :  
SHRI M. RAM GOPAL RED.  
DY :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Minerals and Metal Trading Corporation has opposed revision of the price payable to the National Mineral Development Corporation; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

#### Canalisation of Export of Mica through Mica Trading Corporation

6795. SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state

(a) whether export of all the important varieties of Mica is going to be canalised shortly through the Mica Trading Corporation;